IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIFUR BENCH, JAIPUR CP 54/2003 (OA 215/2001) DATE OF ORDER: 8.11.2003

Jailtishan Meena son of Late Shri Phool Chand Meena aged about 32 years, residentof Sakat Tehsil Raj Garh, District Alwar.

.... Applicant

VERSUS

G. Mohan Kumar, Chief Post Master, General, Rajasthan Circle, Jaipur.

.... Respondents

Mr. S.K. Jain, Counsel for the applicant. Mr. N.C. Goyal, Counsel for the respondents.

CORAM:

Hon'ble Mr. J.K. Kaushik, Member (Judicial)
Hon'ble Mr. A.K. Bhandari, Member (Administrative)

ORDER

PER HON'BLE MR. J.K. KAUSHIK

This Contempt Petition has been filed complaining non-compliance of the order of this Tribunal dated 6.5.2003 pessed in OA No. 215/2001, Jaikishan Meens vs. Union of India 2 Others.

- Learned counsel for the respondents submitted that the Writ Patition has been filed before the Hom'ble High Court at Jaipur Banch, Jaipur and the Hom'ble High Court has been pleased to stay the operation of the aforesaid order of the Tribunal.
- 3. In this view of the matter, the CP does not survives. However, the learned counsel for the petitioner submits that only a temporary basis stay has been passed and no final order has been passed and some directions may be given so that the applicant is not required to file a fresh petition.
- 4. We have considered the submissions made on behalf of both the parties.
- 5. Since the matter is sub-judiced before the Hon'ble High Court in as much as the order of the Tribunal has been stayed. the CP does not survives and the same stands dismissed as such. However, the petitioner would be at liberty to file an MA for revival of the CP, if so advised after finalisation of the case

by the Hon'ble High Court. The notices issued earlier in this case shall stand discharged.

(A.K. SHANDERI)
MEMBER (A)

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(J.K. KAUSHIK) MEMBER (J)